## GOVERNMENT OF INDIA MINISTRY OF POWER

# LOK SABHA UNSTARRED QUESTION NO.1720 TO BE ANSWERED ON 29.07.2021

#### **INSTALLATION AND DEVELOPMENT OF POWER PROJECTS**

#### **†1720. SHRI SADASHIV KISAN LOKHANDE:**

Will the Minister of POWER be pleased to state:

(a) whether the Government has received proposals from various State Governments for installation and development of power projects during the last three years;

(b) if so, the details thereof, State-wise;

(c) whether the Union Government has taken/is taking any action to sanction these power projects;

- (d) if so, the details of the agreements signed with the States thereof; and
- (e) the quantum of funds allocated for the said purpose, State-wise?

#### ANSWER

### THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (e) : As per Section-7 of The Electricity Act, 2003, concurrence of Central Government is not required for setting up of Thermal Power Projects. No proposal has been received from any State Government in last three years for installation and development of Thermal Power Projects.

Further, as per Section-8(1) of The Electricity Act, 2003, any generating company intending to set up a hydro generating station is required to prepare and submit to the Central Electricity Authority for its concurrence, a scheme estimated to involve a capital expenditure exceeding such sum (presently, Rs. 1000 crore), as may be fixed by the Central Government, from time to time, by notification. In last three years, only Bihar State Hydro-Electric Power Corporation (BSHPCL), Government of Bihar has submitted the Detailed Project Report (DPR) of 130.1 MW Dagmara HEP with an estimated cost of Rs. 1951.15 Crore to CEA on 08.06.2021 for seeking its concurrence. A Memorandum of Understanding has been signed on 14.06.2021 between BSHPCL, Govt. of Bihar and NHPC Ltd., a CPSU of Ministry of Power, for allotting the 130.1 MW Dagmara HEP on ownership basis to NHPC Ltd. based on mutually acceptable terms and conditions. As per the Hydro Policy directions issued on 08.03.2019, there is a provision for allotment of funds for enabling infrastructure and flood moderation to eligible hydro projects as per norms and following due procedure. Funds are allotted on receipt of application from project proponents.

\* \* \* \* \* \* \* \* \* \*